



**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.202 – IA 320 of 2020  
ITEM No. 203 – IA/1112(AHM)2023  
In  
CP(IB) 433 of 2018

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Chitra Publicity Company (OOH) Gujarat  
V/s  
Oasis Tradelink Limited

.....Applicant

.....Respondent

**Order delivered on: 04/12/2023**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant

:Ms. Hetvi Sancheti Proxy Adv through Vc mode

For the Respondent

:Mr. Rajesh Bohra, Ld. Adv.

**ORDER**

**IA 320 of 2020**

It is seen that nobody appeared on behalf of the Applicant in this IA 320 of 2020 either on 12.09.2023. On the last date of hearing proxy counsel, Mr. Shaan Munshaw appeared for counsel, Ms. Pithu Parimal for the Applicant and sought adjournment in the matter. Today, again proxy Counsel appeared for the Applicant and sought adjournment in the matter.

Learned counsel appearing for the respondent submitted that the applicant has not complied with the order dated 08.05.2023 till date as no steps has been taken in this regard. It is seen that applicant is not interested in pursuing this matter as either simply disappearing in the matter or seeking adjournment through proxy counsel.

Since the order dated 08.05.2023 has not been complied with till date due to the non-seriousness of the counsel for the applicant, we are constrained to dismiss this application for dis-obedience/non-compliance of the order.

**IA/1112(AHM)2023**

No one appears on behalf of the Applicant.

Re-list for hearing/dismissal on 29.01.2024.

-Sd-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

-Sd-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**